

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.16**  
**C.P. (IB) No.41/BB/2024**

**IN THE MATTER OF:**

State Bank of India ... Petitioner  
Vs.  
Mrs. Pratibha Dayanand ... Respondent

**Order under Section 95(1) of Insolvency and Bankruptcy Code, 2016**

**Order delivered on: 01.05.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

Resolution Professional : Mrs. R. Bhuvaneshwari  
For the Respondent/Personal Guarantor : Shri Atul M.

**ORDER**

1. Heard the Ld. Counsels for the Parties.
2. The Ld. RP submitted that she has filed her report and registry has raised some objections regarding the delay in filing the same. Therefore, the Ld. RP is directed to remove the objections raised by the Registry and file a memo justifying the delay in filing the report, within a period of one week. The RP is also directed to serve the latest copy of the report to the Counsel for the Respondent/PG by tomorrow through e-mail.
3. The Ld. Counsel for the Respondent sought two weeks' time to file reply to the report filed by the RP. He is permitted to file the same, within a period of two weeks, after duly serving the copy on the other side. The RP shall file rejoinder, if any, within a period of one week thereafter.
4. List the matter on **01.07.2024**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**